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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 14TH DAY OF MAY, 2002

Original Application No. 102 of 1997

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

Udai raj Singh, S/o Shri Buddhapal Singh
R/o Village Prithvipur, Post Dhai,
District Shahjahanpur, U.P.

... Applicant

Versus

1. Union of India through
General Manager, Northern
Railway, Baroda House, New Delhi
2. The Divisional Railway Manager,
Northern Railway, Allahabad.

... Respondents

(By Adv: Shri A.K.Gaur)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI, V.C.

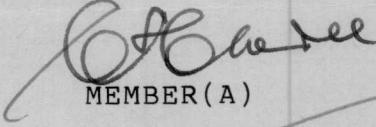
By this OA u/s 19 of A.T.Act 1985 , applicant has prayed for a direction to the respondents to appoint the applicant on class III post against the physically handicapped quota. From the order dated 29.8.96 filed as (Annexure A-1) it appears that though applicant was selected provisionally against group 'C' post against the physically handicapped quota, declared on 23.9.1991. However, he could not produce the medical certificate showing his disability. He was required to produce the certificate within a month. Applicant failed to provide the same and filed a representation on 31.7.1996 i.e. after five years which was rejected.

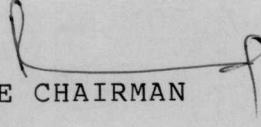
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We do not find any error in the order. The applicant is not found entitled for any relief. The application is accordingly dismissed having no merit. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 14.5.2002

Uv/